COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 147 OF 2016 &
IA NOs. 316 & 317 OF 2016

Dated: 16th September, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member

In the matter of :

Mahanagar Gas Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Appellant(s)	:	Mr. Gourab Banerji, Sr. Adv. Mr. Trinath Tadakamalla Mr. Basudeb Biswas Ms. Mnaisha Singh
Counsel for the Respondent(s)	:	Ms. Aparna Vohra Ms. Rimali Batra for R-1 Mr. Narasimha, ASG Mr. T.N. Durga Prasad Mr. Kaushik Choudhury for R.3

ORDER

Admit. Issue notice. Ms. Aparna Vohra takes notice on behalf of Respondent No.1 and Mr. T.N. Durga Prasad takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply. Notice be issued to the other respondents returnable on 28.10.2016. Dasti, in addition, is permitted.

List the matter for hearing on 28.10.2016. Learned counsel for the respondents may file reply on or before 30.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.10.2016 after serving copy on the other side.

(B.N. Talukdar)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg